IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15. **APPEAL/108(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.05.2024**

NAME OF THE PARTIES: Safura Tours And Travels India Private Limited
Vs
Registrar Of Companies

SECTION: 252 (3) OF THE COMPANIES ACT, 2013

O R D E R

1. None for the Petitioner.
2. Ongoing through the order file, on 09.11.2024, 01.02.2024 and 28.03.2024 there was no representation on the behalf of the Petitioner. On 28.03.2024 this bench had given one last opportunity to the petitioner to appear and argue their matter, failing which the matter will be dismissed on the next date of hearing.
3. Today, when the matter was called twice, none appear from the side of petitioner. It seems that the petitioner is not interest to pursue their case. Hence, the present APPEAL/108(MB)2023 is **dismissed as non-prosecution.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR